

[English]

More Powers Sought by Medical Council of India to Enforce Strict Standard of Medical Education

1867. SHRI RAM BHADUR SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Medical Council of India has sought more powers to be able to enforce strict standards of medical education and deal effectively with colleges not conforming to set norms and if so, the details thereof; and

(b) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDARA MAKWANA : (a) Yes, Sir,

(b) The proposals are under consideration.

Underutilisation of Nagarjunsagar Project

1868. SHRI BEZHAWADA PAPI REDDY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Nagarjunsagar Project was originally estimated to irrigate 3.5 million hectares;

(b) if so, the details of the achievements as against targets laid down;

(c) whether it is a fact that the capacity is underutilised due to shortage of fund leading to non-extension of the Jawaharlal Nehru Canal by about 160 kms;

(d) whether it is also a fact that completion of the original project (Phase-II) will largely benefit backward area specially small farmers of Nellore and Ongole Districts;

(e) whether Government will complete the Phase-II at the earliest; and

(f) if so, time-frame of its completion ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : The Nagarjunsagar Project as approved by the Planning Commission in 1960 envisaged creation of an irrigation potential of 8.34 lakh hectares.

(b) An irrigation potential of about 7.95 lakh ha. is expected to be created by June, 1985.

(c) and (d). The right bank main canal of the Nagarjunsagar Project (Jawaharlal Canal) is being executed by the State Government to its full sanctioned length of about 203 km. The State Government has not submitted any proposals for the extension of the Jawaharlal canal.

(e) and (f). Do not arise.

Parity in pay Scales of Teachers of Government and Aided Delhi Schools

1869. SHRI S.M. GURADDI : Will the Minister of EDUCATION be pleased to state :

(a) whether the Supreme Court has served notice to the Government and the Delhi Administration for parity in pay scales and allowance applicable to assistant teachers in the Municipal Corporation;

(b) whether the Post Graduate teachers in the Government and Government aided schools have also made the same plea to have parity with the University teachers for their conducting the XI and XII classes; and

(c) if so, whether the Government have accepted the demand ?

THE MINISTER OF EDUCATION (SHRI K.C. PANT) : (a) Yes, Sir,

(b) Yes, Sir.

(c) It has not been possible to accept this demand. Since the IV Central Pay Commission has already been set up, such matters will be looked into by the said Commission.

Help to Writers

1870. SHRI AMAR ROY PRADHAN : Will the Minister of EDUCATION be pleased to state :

(a) whether Government are considering to help the writers by way of meeting the publishing expenses in promoting their literature,

(b) if so, the details in this regard ; and

(c) if not, the reasons therefor ?

THE MINISTER OF EDUCATION (SHRI K.C. PANT) : (a) and (b). In so far as creative writing or literature is concerned, there is no proposal under Government's consideration which envisages providing direct assistance to writers for meeting their publishing expenses. However, for promoting language development both on the academic and popular levels, Government are considering a proposal for providing limited assistance to authors for publishing books in Indian languages including English. A scheme for this purpose will be drawn up in due course.

(c) Does not arise.

Uniform Administration of Universities

1871. KUMARI MAMATA BANERJEE : Will the Minister of EDUCATION be pleased to state :

(a) whether Government propose to bring forward a comprehensive legislation to ensure uniformity in the structure of administration of all Universities in the country ; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION (SHRI K.C. PANT) : (a) and (b). Government are considering the question of enacting legislation to bring about desirable uniformity in the structures of governance of Universities and in the patterns of their organisation. The details have not yet been worked out.

Removal of Sand Bar at the Entrance of Dabhol Port

1872. SHRI HUSSAIN DALWAI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state ;

(a) the expenditure incurred by Government for constructing Dabhol Port in Maharashtra ;

(b) whether Government are aware that the newly constructed port is not in use at present on account of sand bar at the entrance of the port, which prevents the entry of passenger ships of Mogul line ; and

(c) if so, what steps have been taken to remove the sand bar and role of Union Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) Government of India has not incurred any expenditure for the construction of Dabhol Port in Maharashtra.

(b) Dabhol Port is not a newly constructed port. Govt. of Maharashtra has reported that at present this port is used by passenger launches, fishing trawlers and sailing vessels. Mogul Line Ltd do not run any shipping service through this port as it is a tidal port.

(c) Dabhol Port is a minor port and the responsibility for its maintenance is that of the State Government of Maharashtra. According to the information furnished by the Government of Maharashtra, they have referred the matter regarding removal of sand bar to the Central Water and Power Research